

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 83(ND)/2015
CA NO.

CORAM:


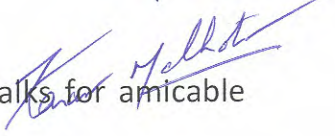
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017

NAME OF THE COMPANY: Mr. Anil Kumar Batra & Ors.
Vs
M/s. Frontier Home Developers Pvt . Ltd Ors .

SECTION OF THE COMPANIES ACT: 397/398


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1-	SANGAY MISHRA - Adv.]		R-2-8-16	
2-	GREETESH MEENA, Adv.]			
3-	Mr. Karan Jolhotra, Adv.]	ORDER	Petitioner.	

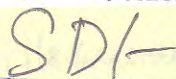
Learned Counsels for the parties made a joint statement that talks for amicable settlement are in progress and some time may be granted.

However, the pleadings in both the Petitions, namely, CP No.83(ND) of 2016 and the cross Petition CP No.105(ND)/2015 have not been completed.

Both the Ld. Counsels undertake to file the replies within a period of two weeks. Let the reply be filed within two weeks. Rejoinder, if any, to be filed within two weeks thereafter.

List the matter on 08.5.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.3.2017